

NATIONAL COMPANY LAW APPELLANT TRIBUNAL
NEW DELHI
COMPANY APPEAL (AT) NO.75 OF 2019

IN THE MATTER OF:

Old lane India Cyprus Fund II Ltd

Appellant

Vs

Rudradev Infopark Pvt Ltd & Ors

Respondents:

For appellant: Mr.Abhijeet Sinha, Mr. Samir Malik, Ms Nikita Choukse, Mr. Aditya, Advocates.

For respondent: Mr. Raghenth Basant, Mr. Mithun Verghis, Ms Namita Wali, Advocates.

JUDGEMENT

14.05.2019- Heard learned counsel for the parties for a while. It was during the course of the hearing that a consensus emerged at the Bar that Respondents shall convene the AGM by 10th June, 2019 with the provision to include nominee Director of the appellant in the Agenda. In view of this arrangement the appeal does not survive for consideration and the same is disposed off. We hope and trust that the Respondents will not create a situation where further directions may be needed to be issued with regard to holding of AGM. In view of this order the Respondents may take effective steps to withdraw application seeking relief identical to this relief from National Company Law Tribunal. However, liberty is granted to the appellant to approach this Appellate Tribunal in case any issue remains unresolved.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn